

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00553/2013
Cuttack this the 28th day of August, 2015

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Susanta Kumar Behera aged about 40 years S/o Shri Budhibaman Behera, At-
Jaguleipadar, PO – Kalapadar, Via – Kanas, District Puri – 17.

...Applicant

By the Advocate(s)- Mr. A.Swain

-VERSUS-

- 1- Union of India represented through its Secretary, Ministry of Railway, Rail Bhawan, New Delhi – 110 001.
- 2- General Manager, East Coast Railway ECoR Sadan, Chandrasekharpur, Bhubaneswar – 751 017, District Khurda.
- 3- Chief Personnel Officer, Railway ECoR Sadan, Chandrasekharpur, Bhubaneswar – 751017, District Khurda.
- 4- Deputy Chief Personnel Officer (Recruitment), Railway Recruitment Cell, Rail Sadan, Chandrasekharpur, Bhubaneswar – 751 017, District Khurda.

...Respondents

By the Advocate – Mr. T. Rath

ORDER(Oral)

R. C. MISRA, MEMBER(A):

Heard Mr. A. Swain, learned counsel appearing for the applicant and Mr. T. Rath, learned standing counsel for the Railway-Respondents and perused the records.

2. Applicant was a candidate for the post of Junior Trackmen and Helper-II pursuant to Employment Notification dated 28.10.2006 issued by the Railway Recruitment Cell, East Coast Railway, Bhubaneswar. Accordingly, he was called for document verification. During the time of verification of documents, it was noticed that Left Thumb Impression (LTI), available on the application, did not match with the LTI obtained at the time of verification of documents. In the above background,

R.C.Misra

applicant was asked to explain vide Annex.A/5 dated 21.08.2012, as to why he should not be debarred for life from appearing in any examination conducted by all RRCs/RRBs as also for appointment in Railways apart from his candidature being rejected/cancelled from the recruitment to the post in question.

3. Mr. A. Swain, learned counsel submitted that in response to show cause, the applicant has already submitted his reply on 04.09.2012 to the Chief Personnel Officer (Respondent No.3), but, he has not received any reply so far.

4. In this view of the matter, without entering into the merit of the case, at this stage, this Original Application is disposed of with direction to the respondent No. 3 to consider the explanation / reply submitted by the applicant on 04.09.2012 to the show cause notice, on merit, and communicate the decision thereon by way of reasoned / speaking order, if not already decided, to the applicant within a period of two months from the date of receipt of copy of this order. There shall be no order as to costs.

5. On the prayer of the learned counsel for the applicant, copy of this order along with copy of the O.A., be sent to the respondent No. 3 and 4 at his costs for which learned counsel for the applicant undertakes to furnish the postal requisite within a period of three days hence.


(R.C.MISRA)
Member (A)

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